#### ASSAM ACT IX OF 1954

### THE ASSAM FINANCE ACT, 1954

(Passed by the Assembly)

## (Received the assent of the Governor on the 3rd April, 1954)

[Published in the Assam Gazette, dated the 7th April 1954]

An

Act

to fix the rates at which Agricultural Income shall be taxed under the Assam Agricultural Income-tax Act, 1939

Preamble.—Whereas it is expedient to fix the rates at which Agricultur Income shall be taxed under the Assam Agricultural Income-tax Act, 103 (Assam Act IX of 1939) it is hereby enacted as follows:—

- 1. Short title and extent.—(1) This Act may be called the Assam Finan Act, 1954.
  - (2) It extends to the whole of Assam.
- 2. The rates of Agricultural Income-tax for the year beginning on the 1 April 1954, shall, for the purpose of sections 3 and 6 of the Assam Agricultur Income-tax Act, 1939 (Assam Act IX of 1939) be the rates given below:—

Rates of Agricultural Income-tax.—A. In the case of every Hindu Undivided of Joint family—

- (a) At the rate applicable under the list of rates contained in particle graph  $B^c$  below to a sum equal to the share of a brother if such share exceeds Rs.6,000;
- (b) At four pies in the rupee, if the share of the brother is Rs.6,000 less.

B. In the case of every	individual,	firm and	other	Association	of	persons
other than Companies):-						

Date

(a) On the first Rs.1,500 of total income		Nil.	
0 0 1 0 0 0 0 0 11		Nine pies in the rupe	ee.
(1) O 1 . D 7 000 C . 1 .		One anna and the pies in the rupee.	
(d) On the next Rs.5,000 of total income	•••	Two annas and six p in the rupee.	ies
(e) On the next Rs.35,000 of total income			he
(f) On the next Rs.50,000 of total income	•••	Five annas in trupee.	he
(g) On the balance of total income		Six annas in the rup	ee.
(a) the total income of which does not exce Rs.50,000.	eed		
On the whole of total income		Four annas in trupee.	ine
(b) the total income of which does not exce Rs.1,00,000.	eed		
On the whole of total income		Five annas in trupee.	he
(c) the total income of which excee Rs.1,00,000.	eds		
On the whole of total income		Six annas in the rup	ee.
Provided always that—	1.1		
(i) no agricultural income-tax shall be pay income which does not exceed Rs.3,			ral
(ii) the agricultural income-tax payable shal			the

#### ASSAM ACT X OF 1954

# THE ASSAM LEGISLATIVE ASSEMBLY (MEMBERS' EMOLUMENTS) ACT, 1954

amount by which the total agricultural income exceeds Rs.3,000.

(Passed by the Assembly)

#### (Received the assent of the Governor on the 5th April, 1954)

[Published in the Assam Gazette, dated the 7th April 1954]

An Act

to re-fix the daily allowance of members of the Assam Legislative Assembly.

Preamble.—Whereas it is expedient to re-fix the daily allowance of members of the Assam Legislative Assembly when they are at Shillong on duty;

It is hereby enacted as follows:—

1. Short title, extent and commencement.—(1) This Act may be called the Assam Legislative Assembly (Members' Emoluments) Act, 1954.

(2) It shall extend to the whole of Assam.

<sup>(3)</sup> It shall be deemed to have come into force with effect from 1st April 4.